## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 4090 (TO BE ANSWERED ON 10.08.2016)

#### PAID LEAVE TO WOMEN EMPLOYEES

# 4090. SHRI P. NAGARAJAN: DR. C. GOPALAKRISHNAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has any proposal to grant three months paid leave to the Central Government women employees who have filed complaints of sexual harassment;
- (b) if so, the details thereof;
- (c) the number of sexual harassment complaints registered by women employees as on date, Ministry-wise; and
- (d) the action taken by the Government on these complaints?

### ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister Office. (DR. JITENDRA SINGH)

(a) & (b): Section 12 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 provides for grant of leave upto three months to an aggrieved woman employee during the pendency of inquiry into her case. Such leave may be granted by the employer if a written request from the aggrieved woman employee duly recommended by the Local Committee or the Internal Committee, as the case may be, is received.

(c) & (d): Centralized data is not maintained.

\*\*\*\*